

13. Secretary, Ministry of Personnel, Public
Grievances and Pensions

- Member

14. Secretary, Department of
Public Enterprises

- Member

(c) and (d). The High Power Committee has met eight times. The last meeting was held on 20th October, 1978. In the various meetings of the High Power Committee recommendations like representation of SCs/STs in services under the Public Sector Undertakings, increasing the amount of scholarships for their higher studies particularly in the field of engineering and medicine, pre-examination coaching centers for I.A.S. etc., examinations, giving more intensive training to tribal candidates, book bank facilities for SC/STs, pursuing studies in professional courses, enhancing of period of carry forward from two years to three years, exchange of vacancies between SC/STs and vice-versa etc. were made.

The next meeting of the High Power Committee is scheduled to be held on 17th September, 1987.

[English]

Equity Participation by DEC of USA & Olivetti of Italy

4756. SHRI K.S. RAO: Will the PRIME MINISTER be pleased to state:

(a) whether DEC of U.S.A. and Olivetti

of Italy have been allowed equity participation in the collaborations being set up by them to manufacture computers in India;

(b) if so, the broad terms and conditions imposed on them;

(c) whether both the above collaborations have imposed certain export obligations; and

(d) if so, the reasons and the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI K.R. NARAYANAN): (a) and (b). M/s Hinditron Computers Private Limited and M/s Modi Xerox Limited have been issued Letters of Intent for foreign collaboration with equity participation of 40% with M/s Digital Equipment Holdings, Netherlands (a subsidiary of M/s DEC of USA) and M/s Ing. C Olivetti & Company of Italy respectively for the manufacture of computers. The broad terms and conditions approved are :-

(i)	For DEC case	Lumpsum know-how fees	US \$ one million net of taxes.
		Royalty	5% for five years.
(ii)	For Olivetti case	Lumpsum know-how fees	US \$ 0.75 million subject to taxes.
		Royalty	5% for five years.

(c) and (d). Yes, Sir. Export obligation has been imposed to partially compensate for the foreign exchange outflow on the continuous import of components and parts required for the manufacturing activity. Export obligation of 30% has been applied on M/s Hinditron Computers Pvt. Ltd. collaborating with M/s Digital Equipment Holding at the time of approval of letter of intent itself. However, in the case of M/s Modi Olivetti (originally M/s Modi Xerox) where a letter of intent was issued prior to July 1986, export obligation of 10% of the total ex-factory value or 50% of imported raw material and components, whichever is higher was imposed at the time of their foreign collaboration approval.

D.A. to Central Government Employees

4757. SHRI KESHAORAO PARDHI: Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 540 on 29-7-1987 regarding D.A. for Central Government Employees and state:

(a) whether the consumer price index number in respect of June, 1987 has since been received; and

(b) if so, the amount of dearness allowance that has become due to Central Government Employees and when this D.A. will be paid to them?

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B.K. GADHVI): (a) Yes, Sir.

(b) The revised rates of dearness allowance payable with effect from 1-7-1987 for the employees drawing basic pay upto Rs. 3500/-; those between Rs. 3501/- and upto Rs. 6000/-, and those above Rs. 6000/- works out to 13%, 9% and 8% respectively. The question regarding release of this dear-

ness allowance is under consideration and a decision will be taken soon.

Corruption in Forest Department

4758. SHRI KALI PRASAD PANDEY: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether Government have taken steps to root-out corruption in the forests departments to various States;

(b) if so, the outcome thereof; and

(c) the number of Officers/Employees against whom cases have been registered during the current year?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z.R. ANSARI): (a) Yes, Sir.

(b) and (c). According to reports received so far by the Government of India, a total of 17 cases involving corruption have been registered against the Indian Forest Service officers of the various States/UTs during the current year 1987. Information relating to State Forest Service Officers is not reported to the Government of India.

Import of Computers

4759. DR. SANKTA PRASAD: Will the PRIME MINISTER be pleased to refer to the reply given to Unstarred question No. 5254 on 1 April, 1987 regarding Import of Computers and state the names of organisations/bodies which had been given clearance for the import of computers valuing above Rs. 10 lakhs during 1984, 1985 and 1986?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DEVELOP-